

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA.1157 of 1996

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S.Mukherjee, Administrative Member.

SWAN KUMAR UKIL & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.Samir Ghosh, counsel.

For the respondents: Mr.P.K.Arora, counsel.

Heard on: 09-10-96.

Ordered on: 09-10-96.

O R D E R

A.K.Chatterjee, V.C.

Both sides are present and we have heard them in full.

These 88 applicants were initially appointed as Clerk Gr.II on diverse ^{dates} ~~duties~~ in the Eastern Railway and ^{thus} claimed to have passed the Appendix-IIA Examination and were given promotion to the post of Clerk Gr.I and thereafter to the post of Accounts Assistants. Instant application has been filed for failure ~~to comply~~ with a direction upon the respondents to accord the benefits of 4 advance increments to them ^{for} having passed the said Appendix II Examination in November, 1980 of which result was published in March, 1981.

Hearing the 1d.counsel for the parties and on perusal of the application, we consider it appropriate to dispose this application at the stage of admission itself with a direction upon the respondents, in particular, respondent no. 2 herein, to treat this application itself as a representation by the petitioner for the reliefs claimed by them and to dispose it of by passing a speaking order within 6 months from the date of communication of this order ^{the speaking} and a copy of this Order ^{to be passed} shall be communicated to the 1d.counsel for the petitioner ^{it is passed} as soon as possible. The petitioner shall ^{serve the} communicate ^K the said respondents by serving a copy of this application together with all its enclosures along with a copy of the Order passed this day.

The application is disposed of. No costs.

M.S.M
(M.S. Mukherjee)
Member (A)

A.K.C
(A.K. Chatterjee)
Vice-Chairman.